

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-396(PB)/2017**

**IN THE MATTER OF:**

Exotica Housing & Infrastructure Projects .... Applicant/petitioner  
Vs.  
KAD Housing Private Limited .... Respondent

**Order under Section 7**

**Order delivered on 29.01.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**Presents**

For the Applicant/petitioner : Mr. Vineet K. Chaudhree, Prac. Company Secretary with Mr. Nakul Mohta and Mr. Aarti Kumar, Advocates


For the Respondent :

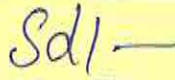
**ORDER**

One last opportunity is granted for settlement of the dispute.

If no settlement is reached by the adjourned dated then the parties shall be prepared with the arguments and no further adjournment shall be granted on the pretext of holding further negotiations.

List for further consideration on 08.02.2018.

  
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**(M. M. KUMAR)**  
**PRESIDENT**

  
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**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**